

Special Central Assistance to States

1469. DR. VALLABH BHAI KATHIRIA:
SHRI RAMSHAKAL:
SHRI SURESH KURUP:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of welfare schemes being implemented for tribal development, in the country, State-wise;

(b) the details of special Central assistance provided to States for tribal development programmes, during the last three years, State/UT-wise;

(c) the criteria adopted for providing assistance to States for tribal development;

(d) whether the Special Central Assistance to States is given very late i.e. the last instalment being given during end of the year;

(e) if so, the details thereof;

(f) whether certain State Governments have missed the amount;

(g) if so, the details thereof;

(h) whether the Government are planning to give SCA directly in the Bank accounts of implementing agency as in case of Jawahar Rojgar Yojana to cut short delays and prevent misuse of SCA; and

(i) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Various Central and Centrally Sponsored Schemes namely Special Central Assistance under Tribal Sub-Plan, Grants under First Provision to Article 275(1) of the Constitution, Girls Hostel for STs, Boys' Hostel for STs, Ashram Schools for STs, Educational Complex in Low Literacy Pockets for development of women, Grant-in-aid to organisations for the welfare of Scheduled Tribes, Vocational Training Centres, State Tribal Development Cooperative Corporation, Research and Training, Grain Bank, Development of Primitive Tribal Groups, Post Matric Scholarship to students belonging to SCs & STs, National Overseas Schoiarships scheme for SC, ST. etc. students for higher studies abroad, Book Banks for SC and ST students, Coaching and Allied scheme for Pre-Examination Training Centres for SC/ST students, and scheme of Upgradation of Merit of SC/ST students are being implemented by Ministry of Social Justice & Empowerment in 22 States and 4 Union Territories in the country.

(b) A statement indicating special Central assistance provided to Tribal Sub-Plan States/UTs during the last 3 years State/UT-wise is enclosed.

(c) Criteria adopted for providing Special Central Assistance to Tribal Sub-Plan States/UTs is shown in Statement-II.

(d) and (e) No, Sir. Only in case of last instalment, the funds are released late in respect of some States/UTs., due to non-receipt of utilisation certificates/reports from them in respect of the amount released in earlier years.

(f) and (g) No, Sir.

(h) and (i) No, Sir.

Statement-I**Release of Funds under Special Central Assistance for Tribal Sub-Plan**

				(Rs. in Lakhs)
S.No.	State/UTs	1995-96	1996-97	1997-98
1	2	3	4	5
1.	Andhra Pradesh	2140.32	2287.52	2581.54
2.	Assam	1545.19	1524.71	1460.00

1	2	3	4	5
3.	Bihar	274.22	3364.00	—
4.	Gujarat	3060.26	2642.95	2632.77
5.	Himachal Pradesh	541.62	622.44	521.89
6.	Jammu & Kashmir	756.64	681.54	521.80
7.	Karnataka	659.99	569.50	500.00
8.	Kerala	181.20	153.71	196.12
9.	Madhya Pradesh	9579.66	7695.71	9207.83
10.	Maharashtra	2930.82	3160.78	3400.89
11.	Manipur	574.53	653.22	950.00
12.	Orissa	4958.10	4411.44	5576.27
13.	Rajasthan	2819.04	2467.32	2341.13
14.	Sikkim	100.19	138.41	60.00
15.	Tamil Nadu	274.44	238.81	243.71
16.	Tripura	564.97	594.46	685.00
17.	Uttar Pradesh	104.06	90.99	112.91
18.	West Bengal	1763.21	1558.07	1600.39
19.	A & N Island	112.21	95.18	118.00
20.	Daman & Diu	59.31	49.82	50.75
Total		33000.00	33060.00	32961.00

Statement-II**Norms for Allocation of Special Central Assistance**

The share of the Programmes under the broad strategy of Tribal Sub-Plan, namely, ISP (ITDP) MADA pockets and clusters and primitive tribes from the total outlay of Special Central Assistance (SCA) is calculated in proportion to the Scheduled Tribe population covered under each programmes factor setting apart about 10% of S.C.A. for dispersed Tribals. The Inter-State allocation of SCA for these programmes are made as under:

- (a) ITDP: For allocation of SCA to ITDP's the States are grouped into three categories. Category 'A' consists of States with substantial areas predominantly inhabited by tribals such as (i) Andhra Pradesh, (ii) Bihar, (iii) Gujarat, (iv) Himachal Pradesh, (v) Madhya Pradesh (vi) Maharashtra (vii) Manipur, (viii) Orissa (ix) Rajasthan and (x) Sikkim.

Category 'B' consists of States having of dispersed tribal population with some areas of tribal concentration such as (i) Assam, (ii) West Bengal (iii) Tripura and (iv) Jammu and Kashmir.

Category 'C' consists of the States/UTs where the tribal population is by and large dispersed with very small areas of concentration such as (i) Karnataka, (ii) Kerala, (iii) Tamil Nadu, (iv) Uttar Pradesh, (v) Andaman & Nicobar Islands, (vi) Daman & Diu.

The total outlay of SCA for tribal Sub-Plan is allocated to the three categories on the basis of tribal population of the States/UTs included in each group.

The funds allocated to category 'A' is then distributed to the States on three criteria, i.e. (i) 50% on the basis of Scheduled Tribe population in the tribal sub-Plan area (ii) 30% on the basis of geographical area of the tribal sub-Plan and (iii) 20% in inverse proportion to per capita Net State Domestic Product (NSDP) of the States with weightage to tribal population within the TSP area.

For Category 'B' and 'C' States, the share of individual States/UTs is worked out on the basis of two criteria, i.e. 70% according to Scheduled Tribe population of the Tribal sub-plan and 30% in inverse proportion to per capita NSDP of the States/UTs with weightage to tribal population within the TSP area.

(b) MADA pockets of Tribal concentration, clusters and Dispersed tribals. While allocating SCA for MADA Programmes, clusters and dispersed tribals 70% of the total allocation is distributed according to ST population in the MADA area, cluster and D.T.G. and 30% in inverse proportion to per capita Net State Domestic product (NSDP) of the State/UTs with weightage to tribal population within the pockets, clusters and D.T.G.

(c) Primitive Tribes; The distribution formula is:

- (i) 40% of the amount on numerical size of the primitive tribal communities.
- (ii) 30% according to population depending on different occupations, namely, (1) Food gathering or hunting (2) shifting cultivation, (3) Sedentary cultivation, and (4) other occupation with weightage accorded in the ratio of 5:3:1:1 respectively.
- (iii) 15% according to number of primitive tribal communities in the States/UTs.
- (iv) 15% in inverse proportion to per Capita Net State Domestic Product with weightage to Primitive tribal population.

[Translation]

Female Prisoners in Tihar Jail

1470. SHRIMATI SURYAKANTA PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of female Police Officers and staff posted in Tihar Jail;
- (b) whether the incidence of undertrial female prisoners getting pregnant is on increase in Tihar Jail;
- (c) if so, whether any enquiry has been conducted in this regard;
- (d) if so, whether the female prisoners are being sexually exploited in Tihar Jail; and
- (e) the remedial measures taken by the Government to check such crimes on female prisoners in Jails?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) There are at present six female Assistant Superintendents and twenty female officers of other ranks posted in Central Jail, Tihar, New Delhi.